

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 2/TT/2023**

<b>Subject</b>	:	Petition for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 tariff block in respect of Asset A1: Sub-station extension for 400/200 kV ICT at Bhadrawati HVDC Back-to-Back Station and Asset A2: 400/220 kV 250 MVA transformer shifted from Moga Sub-station under Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station in WR.
<b>Date of Hearing</b>	:	27.9.2023
<b>Coram</b>	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Limited
<b>Respondents</b>	:	Tamil Nadu Generation and Distribution Corporation Ltd and 12 Others
<b>Parties present</b>	:	Shri Zafrul Hasan, PGCIL Shri Mohd. Mohsin, PGCIL Shri Pankaj Sharma, PGCIL

**Record of Proceedings**

Instant petition has been filed for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset A1: Sub-station extension for 400/200 kV ICT at Bhadrawati HVDC Back-to-Back Station and Asset A2: 400/220 kV 250 MVA transformer shifted from Moga Sub-station under Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station in WR.

2. The representative of the Petitioner made the following submissions:
  - (a) The Commission vide order dated 27.5.2022 in Petition No. 223/TT/2020, approved the final tariff for 2014-19 period with respect to Assets A1 and A2. Both the said assets were declared under commercial operation on 8.9.2017. Entire scope of Project has been completed.
  - (b) In terms of the Commission's order dated 27.5.2022 in Petition No. 223/TT/2020, the Petitioner has furnished CMD the certificate as per Grid Code in respect of Asset-1 and has also submitted reasons of cost variation of Bus Bars/Conductors/Insulators on account of installation of 66 kV cable



to connect the 250 MVA ICT with associated equipment which was not considered at the time of FR estimation.

(c) Reasons for Additional Capital Expenditure (ACE) incurred against the transmission asses is given in Form-7 of the petition.

(d) No reply has been filed by any of the Respondents.

3. In response to a query of the Commission, the representative of Petitioner submitted that the issue of time over-run and cost over-run has already been decided in Petition No. 223/TT/2020.

4. After hearing, the Commission directed the Respondents to file their reply to the petition by 24.10.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 3.11.2023. The Commission further directed the parties to adhere to the timelines and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

